

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.416/06

Wednesday this the 21st day of June, 2006.

CORAM:

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE MR. K.B.S.RAJAN, JUDICIAL MEMBER**

1. K. Anikuttan, Group 'D', (On contract)
Ayurvedic Dispensary, Central Govt. Health Scheme,
Melathumel, Vattiyoorkavu, Trivandrum, residing at
Kunnil Vilayil Veedu TC 4/76, East Pattom,
Trivandrum-4.
2. K.Aji Kumar, Group 'D' (On contract)
Homoeo Dispensary, Central Govt. Health Scheme,
Melathumel, Vattiyoorkavu, Trivandrum, residing at
Thatharikathu Veedu, Valayatty, Kottoor, Trivandrum.
3. K.Vijayan Nair, Pharmacist, Ayurveda,
(On contract) Ayurvedic Dispensary,
Central Govt. Health Scheme, Melathumel,
Vattiyoorkavu, Trivandrum, residing at
Vijaya Nivas, Seelappara,
Aravipuram Road, Trivandrum.
4. C.K.Leela, D/o Kunjambu,, Pharmacist,
Homoeo, (On contract)
Central Govt. Health Scheme,
Melathumel, Vattiyoorkavu, Trivandrum,
residing at Leela Bhavan, Ponavila,
Avira P.O., Parassala. Applicants

(By Advocate Sh. M.V. Somarajan)

Vs.

1. Union of India represented by the Secretary, Ayush, Ministry of Health & Family Welfare, Nirman Bhavan, New Delhi-1.
2. The Director, Central Govt. Health Scheme, Kesavadasapuram, Trivandrum -4.
3. The Joint Director, Central Govt. Health Scheme, Kesavadasapuram, Trivandrum -4.

4. The Chief Medical Officer, in charge
 Ayurvedic Unit,
 Central Govt. Health Scheme,
 Melathumel, Vattiyoorkavu, Trivandrum,

5. The Chief Medical Officer, in charge
 Homoeopathic Unit,
 Central Govt. Health Scheme,
 Melathumel, Vattiyoorkavu,
 Trivandrum, Respondents

(By Advocate Shri T.P.M.Ibrahim Khan, SCGSC

The application having been heard on 21.6.2006
 the Tribunal on the same day delivered the following

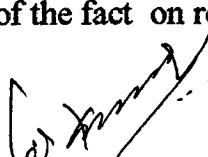
ORDER

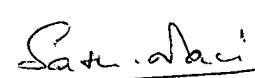
HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN

When the matter came up before the Bench, learned counsel for the applicant submitted that the respondents has appointed the applicant on contract basis for a period of 60 days with effect from 14.6.06 vide order dated 7.6.06, a copy of which is also produced before the Bench for perusal. On a perusal of the same we find that the grievance of the applicants has been redressed by allowing the applicants to continue in service on contract basis, till such time the post is filled up in accordance with the instructions/Recruitment rules. Counsel for applicants submitted that the respondents are bound to act in accordance with the instructions at Annexure A-4. The order now produced also states that the contract will be till such time the post is filled up in accordance with the instructions/Recruitment rules.

2. We express the hope that ~~direct~~ the respondents would adhere to the instructions contained in Annexure A4. In the circumstances, we do not find anything further to adjudicate in the O.A. Accordingly, the O.A. is closed taking note of the fact on record.

Dated the 21 st June, 2006.


K.B.S. RAJAN
 JUDICIAL MEMBER


SATHI NAIR
 VICE CHAIRMAN